

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Chief Justice's Secretariat)

**ORDER**

No.: 1052


Dated: 16-11-2017

All Pr. District & Sessions Judges of the State shall ensure the implementation of the Govt. Order No. 4999-LD(A) of 2017 dated 11.10.2017 so far as it relates to the grant of following allowances/ increments in favour of the employees of the subordinate courts w.e.f. 01.04.2003:-

- i) One Advance increment to the incumbents of Section Officers and P.A. cum Senior Scale Stenographers, Head Assistants, Junior Scale Stenographers, Senior Assistants and Steno-Typist/ Junior Assistants;
- ii) Fixed Travelling Allowance of Rs. 150/- per month and Rs. 200/- per month for Drivers and Process Servers;
- iii) Special Allowance at the rate of Rs. 200/- inclusive of travelling and compensatory allowance per month for Executive Assistants; and
- iv) Special Allowance in favour of each of the staff working in record rooms in Court.

Arrears on account of these allowances shall be worked out and projected separately for release thereof.

By Order.

  
(Jawad Ahmad)  
Principal Secretary to  
Hon'ble the Chief Justice

No. 2139-44/PSy-435

Dated 16-11-2017

**Copy to:**

1. Registrar General, High Court of J&K, Jammu.
2. Registrar Vigilance, High Court of J&K, Jammu.
3. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
4. Pr. District & Sessions Judge ALL
5. Chief Accounts Officer, High Court of J&K, Jammu.

*for information and necessary action.*  
6. Niche change for uploading the same on website.

  
(G. M. Parray)  
Joint Registrar